



2026:AHC:21583

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 2090 of 2026

Bachai Urf Kadedeen Dwivedi

.....Petitioner(s)

Versus

Apar Ayukt Nyayik Prayagraj And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhir Kumar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.1/Additional Commissioner Judicial Prayagraj Region Prayagraj to decide Revision No.00910 of 2018 (Computer Case No.C201802000000910) (Tribhuvan Nath Urf Bachai Vs. Kadedeen and others) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.1/Additional Commissioner Judicial Prayagraj Region Prayagraj to decide the aforesaid Revision ***strictly in accordance with law most expeditiously and preferably within a period of six months*** from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 30, 2026

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